

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 2465**

**TO BE ANSWERED ON WEDNESDAY, THE 30<sup>TH</sup> NOVEMBER, 2016**

**National Mission for Justice Delivery and Legal Reforms**

**2465. SHRI RATTAN LAL KATARIA:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether Advisory Council Meeting of national mission for Justice Delivery and Legal Reforms has been held;**
- (b) the details thereof along with the discussion on pending cases in the meeting;**
- (c) the factors which contributed to delay in disposal of cases; and**
- (d) whether lack of court management system and frequent adjournments are also responsible for pending of cases and if so, the corrective action being taken in this regard?**

**ANSWER  
MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND  
INFORMATION TECHNOLOGY  
(SHRI P. P. CHAUDHARY)**

(a) to (d): The tenth meeting of the Advisory Council of National Mission for Justice Delivery and Legal Reforms was held on 18<sup>th</sup> October, 2016. The agenda for the meeting included discussion on reforms in criminal justice system, manpower planning for subordinate judiciary, streamlining of court processes and judicial database for policy formulation.

There are several factors which may lead to delay in disposal of cases. These, *inter-alia*, include vacancies of judges, frequent adjournments, number of revisions / appeals, lack of court and cases management and adequate arrangement to monitor, track and bunch cases for hearing.

The Government has adopted a co-ordinated approach to assist judiciary for phased liquidation of arrears and pendency in judicial systems, which, *inter-alia*, involves better infrastructure for courts including computerisation, increase in strength of judicial officers / judges, policy and legislative measures in the areas prone to excessive litigation and emphasis on human resource development.

\*\*\*\*\*